

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307
IB-347(ND)/2024

IN THE MATTER OF:

Mong Aggarwal Petitioner/Applicant
Vs.
KARNATAKA BANK LIMITED Respondent

Order u/S. 94 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 04.09.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms.
Aastha Vishnoi, Advs.

ORDER

On 08.08.2024 a show cause notice was issued to the Applicant. Mr. Narendra Singh, Ld. Counsel who has filed the present Petition and also filed his Vakalatnama.

Mr. Rakesh Jindal, Chartered Accountant appears for the Applicant. We direct him to explain as to why the fact that a similar petition i.e. IB-364(ND)/2023 filed through the same Counsel namely Mr. Narendra Singh was not disclosed in the present petition filed under Section 94 of the IBC.

Mr. Rakesh Jindal, Chartered Accountant appeared today and submitted that he has filed an affidavit, however it is not on record.

Mr. Narendra Singh, the Ld. Counsel appearing for the Applicant and submitted that he has filed an affidavit however, no affidavit is found on record.

In the interest of justice, we grant two days as a last and final opportunity to enable the Applicant to file/bring the affidavit on record, failing which an appropriate order will be passed on the next date of hearing.

List the matter **on 10.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)